

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No. 131/Chd/HP/2018

In the matter of:

M/s Maxim India Venues Pvt.Ltd.

...Petitioner

Present: Mr.Bhal Singh Malik and Mr.Ashok Malik, Advocates for petitioner
Mr.Rakesh Gupta, Advocate for State Bank of India.

Affidavit of service in respect of financial creditor has been filed. There is no representation from Vinayak Construction Services, one of the financial creditors. The petitioner has stated that there are no Operational Creditors but there is no specific mention with regard to statutory dues and employees dues as they also fall within the definition of term 'Operational Creditors'. Notice of this defect to the petitioner and learned counsel for the petitioner accepts notice. Let the defect be removed and documents be also filed along with supporting affidavit including complete details of Government/statutory dues or employees dues at least 7 days before the date fixed. It is stated that the financial creditor did not wish to file response to the instant petition.

List the matter for arguments on 03.08.2018.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

July 13, 2018
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